

**CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR**

**CONTEMPT PETITION NO. 592005**

**IN**

**ORIGINAL APPLICATION NO. 502/2004**

**Jaipur the 22<sup>nd</sup> November, 2006**

**CORAM:**

**HON'BLE Mr. M.L. CHAUHAN, MEMBER (JUDICIAL)  
HON'BLE MR. J.P. SHUKLA, MEMBER (ADMINISTRATIVE)**

S.K. Shukla son of Shri R.K. Shukla aged about 58 yearsm at present working as Assistant Director of Income Tax (Investigation) (H.Q.), resident of 47 Everest Colony, Lal Kothi, Tonk Road, Jaipur.

Applicant present in person

.....Applicant

**Versus**

1. Shri K.M. Chandrashekharan, Secretary, Department of Revenue, Ministry of Finance, Central Secretariat, New Delhi.
2. Shri M.H. Kherawala, Chairman, Central Board of Direct Taxes, North Block, Central Secretariat, New Delhi.

By Advocate: Mr. Gaurav Jain.

.....Respondent

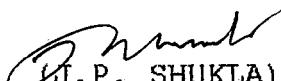
**ORDER (ORAL)**

Learned counsel for the respondents has placed a copy of the letter No. C-18011/131/2006-V&L dated 21.11.2006 of the Government of India, Ministry of Finance, Department of Revenue issued by Under Secretary to the Govt. of India whereby it has been stated that the judgement of this Tribunal has been accepted subject to the outcome of

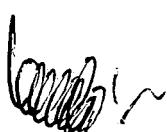
Special Leave Petition which may be filed in the Hon'ble Supreme Court. It is further stated that one month's time may be sought for implementation of the aforesaid judgement dated 29.03.2005.

2 Keeping in view the fact that the judgement was rendered on 29.03.2005 and sufficient time has already been elapsed, we are of the view that the period to be extended in the light of the aforesaid letter cannot be accepted. However, as a matter of last indulgence, the respondents are directed to implement the judgement latest by 15.12.2006.

3 With these observations, the Contempt Petition is dismissed. Notices issued to the respondents are hereby discharged. However, it is expected that respondents shall implement the judgement within the time allowed by this Tribunal and also that no application shall be made in that behalf by the respondents.

  
(J.P. SHUKLA)

MEMBER (A)

  
(M.L. CHAUHAN)

MEMBER (J)

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